GOVERNMENT OF INDIA MINISTRY OF PANCHAYATI RAJ LOK SABHA UNSTARRED QUESTION NO. 544 TO BE ANSWERED ON 23.07.2015

FUNCTIONING OF PRIs

†544 SHRI OM PRAKASH YADAV: SHRI SUMEDHANAND SARSWATI: SHRIMATI SANTOSH AHLAWAT:

Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether the Government has recently fixed certain norms to examine the functioning of Panchayati Raj Institutions in the country;

(b) if so, the details thereof;

(c) the number of proposals received by the Union Government from the State Governments for issuance of funds under the Panchayati Raj schemes during the last three years and the current year and the action taken by the Union Government thereon, State-wise;

(d) whether the Government proposes to provide additional funds to PRIs in order to improve their functioning;

(e) if so, the details thereof; and

(f) the other steps taken/being taken by the State Governments to improve the functioning of PRIs?

ANSWER

MINISTER OF STATE FOR PANCHAYATI RAJ

(SHRI NIHAL CHAND)

(a)& (b): The Ministry of Panchayati Raj (MoPR), in collaboration with State Governments, has framed parameters to analyse the functioning of Panchayati Raj Institutions (PRIs). A set of model indicators, questionnaire and marking scheme, to be adapted appropriately by the States/UTs in their context for assessing the functioning of PRIs, have been developed by MoPR. MoPR also assesses the extent of devolution of powers and authority to PRIs by States through an independent study, which ranks States on a Panchayat Devolution Index (PDI). The study for 2014-15 was conducted by the Tata Institute of Social Sciences (TISS). States were ranked on the PDI in this study.

(c), (d) & (e): State-wise Backward Region Grants Fund (BRGF) grants and Rajiv Gandhi Panchayat Sashaktikaran Abhiyan (RGPSA) grants released to States during 2012-13 to 2014-15 are respectively at **Annex I and II**. BRGF Programme has been de-linked from the Central Government support with effect from 2015-16. Also State Component of RGPSA stands transferred to States from 2015-16.

(f): The Ministry of Panchayati Raj has supported States to take measures to promote transparency and accountability in Panchayats by institutionalizing accountability processes such as voluntary disclosure of information & social audit and strengthening the system of budgeting, accounts and audit, including use of e-enabled processes. Through the software 'PRIAsoft' of MoPR, Panchayats have been enabled to put accounts on-line.

Amount in Rs. Crore

Sl.No.		Funds Released				
	State	2012-13	2013-14	2014-15		
1	Andhra Pradesh	327.75	325.62	43.80		
2	Arunachal Pradesh	13.88	0.00	15.35		
3	Assam	142.35	76.40	139.41		
4	Bihar	490.51	485.80	206.52		
5	Chhattisgarh	229.37	192.56	218.26		
6	Gujarat	55.70	42.87	65.07		
7	Haryana	32.05	26.41	12.98		
8	Himachal Pradesh	35.19	27.79	11.92		
9	Jammu & Kashmir	37.36	20.40	45.67		
10	Jharkhand	166.60	40.85	281.75		
11	Karnataka	106.32	71.22	46.53		
12	Kerala	20.23	0.00	29.20		
13	Madhya Pradesh	476.07	279.21	221.22		
14	Maharashtra	267.91	246.82	236.14		
15	Manipur	21.86	39.83	36.76		
16	Meghalaya	35.25	32.41	2.56		
17	Mizoram	19.42	25.36	24.39		
18	Nagaland	41.51	9.12	60.87		
19	Odisha	240.05	283.63	179.46		
20	Punjab	12.93	0.00	14.87		
21	Rajasthan	262.09	62.30	211.45		
22	Sikkim	11.11	8.68	12.32		
23	Tamil Nadu	100.16	94.42	42.42		
24	*Telangana	0.00	0.00	89.42		
25	Tripura	13.66	13.04	12.63		
26	Uttar Pradesh	207.65	273.35	346.86		
27	Uttarakhand	46.84	22.79	2.53		
28	West Bengal	306.37	99.12	226.64		
	Total	3720.19	2800.00	2837.00		

BRGF: Releases during last three years i.e. 2012-13, 2013-14 and 2014-15

Note: Telangana is the newly carved out State from Andhra Pradesh from 2014-15.

Annexure-II

Details of financial assistance provided to States/UTs against State Annual Plans under RGPSA scheme

(Rs. in Crore)

S.No.	Name of the State/ UTs	One time amount of	Amount of Total plan approved, Central Share sanctioned and released during 2013-14			Amount of Total plan approved, Central Share sanctioned and released during 2014-15 (as on 31-03-		
	State/ 013	Central						
		Share						
		sanctioned/						
		released				2015)		
		during						
		2012-13 (*)		•	I		Π	
		-	Total	Central	Central	Total	Central	Central
			Amount	share	share	Amount	share	share
			Approved	Sanctioned	Released	Approved	Sanctioned	Released
1	Assam	-	37.00	33.30	16.65	98.21	88.39	26.04
2	Andhra Pradesh	-	111.82	83.20	41.60	144.35	108.30	24.19
3	Arunachal	0.99	21.55	19.39	8.71	23.13	20.82	7.72
	Pradesh							
4	Bihar	-	22.98	17.23	8.61	192.30	144.23	63.67
5	Chhattisgarh	1.25	71.94	53.96	25.73	94.33	70.75	11.40
6	Gujarat	3.32	93.25	69.93	31.65	37.70	28.27	1.06
7	Haryana	5.66	20.09	15.07	2.93	57.90	43.42	18.78
8	Himachal Pradesh	4.95	55.43	41.57	15.84	51.59	38.69	15.26
9	Jammu & Kashmir	-	25.19	18.89	9.45	45.71	34.28	8.58
10	Jharkhand	-	43.87	32.90	16.45	47.92	35.94	16.20
11	Karnataka	2.27	68.12	51.09	25.56	160.00	120.10	46.80
12	Kerala	-	44.22	33.16	16.58	60.35	45.26	14.49
13	Manipur	-	3.55	3.20	1.60	12.03	10.83	5.42
14	Madhya Pradesh	0.99	116.86	87.65	42.83	164.76	123.60	37.46
15	Maharashtra	-	221.78	166.34	83.17	214.31	160.70	34.76
16	Mizoram	-	-	-	-	5.52	4.98	2.48
17	Odisha	-	76.62	57.46	28.73	116.51	87.38	32.92
18	Punjab	2.90	28.97	21.73	7.97	7.36	5.52	0
19	Rajasthan	13.61	64.26	48.19	15.45	44.84	33.63	11.56
20	Sikkim	-	7.00	6.30	3.15	1777	13.33	6.85
21	Tamil Nadu	-	155.03	116.27	58.14	54.10	40.58	20.16
22	Tripura	0.08	17.41	15.67	9.09	13.34	12.01	2.36
23	Telangana	-	91.49	69.28	34.64	154.26	115.69	29.94
24	Uttarakhand	2.11	18.65	13.99	5.47	46.82	35.12	13.04
25	Uttar Pradesh	4.77	125.70	94.28	42.37	87.17	65.38	0
26	West Bengal	-	21.93	16.45	8.23	102.88	77.16	27.71
27	Dadra &	-	-	-	-	2.90	2.18	1.09
	Nagar Haveli							
28	Daman & Diu	-	-	-	-	4.02	3.02	1.51
	Total	42.90	1564.71	1186.50	560.60	3821.31	1569.56	481.45

Note: During 2012-13, one-time central amount was released to States under RGPSA Scheme.